

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Subject: Resumption of Physical Hearing of Cases.


ORDER

No: 875 /RG

Dated: 10.02.2021

In continuation to the order No. 839/RG dated 03.02.2021 regarding the subject cited above, Hon'ble the Chief Justice has been pleased to direct that the entry of witness(es) and accused person(s) be permitted in the Court premises subject to strict compliance of the latest SOPs pertaining to containment of COVID-19.

By Order

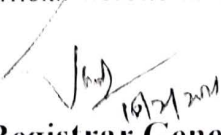

(Jawad Ahmed)
Registrar General

No: 27518-57/RG/C.S

Dated: 10.02.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
7. All Principal District and Sessions Judges of the Union Territories of Jammu and Kashmir and Ladakh with the request to circulate the same among Judicial officers within their respective jurisdiction.
8. President, All Bar Associations in the UTs of Jammu & Kashmir and Ladakh for information.
9. In-charge NIC for uploading the same on the official website of High Court of J&K.


Registrar General